

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-111**  
IA-5318/2020  
IN  
IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

**Vs.**

M/s. Indianroots Shopping Ltd.

...OPERATIONAL CREDITOR

...RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 14.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI L.N GUPTA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent/CD :

For the Intervener/RP :

**ORDER**

**IA-5318/2020:-**

Counsel for the Resolution Professional is present. The status report is taken on record.

List the matter on 1<sup>st</sup> February, 2021.

— Sd—

**(L.N GUPTA)**  
**MEMBER (TECHNICAL)**

— Sd—

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-111**  
CA-558/2020  
IN  
IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

**Vs.**

M/s. Indianroots Shopping Ltd.

**....OPERATIONAL CREDITOR**

**....RESPONDENT**

**SECTION**

U/s 9 IBC code 2016

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**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI L.N GUPTA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent :

For the Intervener/RP :

**ORDER**

**CA-558/2020:-**

The Resolution professional is present. He is directed to file notes on submissions containing two pages each, along with case law, if any, within two weeks. Matter is posted for making final submissions.

List the matter on 1<sup>st</sup> February, 2021.



**(L.N GUPTA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-111**  
CA-373/2019  
IN  
IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....OPERATIONAL CREDITOR

....RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 14.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI L.N GUPTA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent :

For the Nameh Group :

: Mr. Saurabh Kalia, Mr. Siddharth Tandon, Advocates

**ORDER**

**CA No- 373/2019:-**

Counsel for the Resolution Professional is present. Counsel for Nameh group and NDTV group is present. It is apprised that few more steps are to be taken for collecting the information/documents with regard to the Corporate Debtor. Therefore, matter stands adjourned.

List the matter on 1<sup>st</sup> February, 2021.

- Sdr

(L.N GUPTA)  
MEMBER (TECHNICAL)

- Sdr

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-111**

IA-3715/2020

IN

IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

**Vs.**

M/s. Indianroots Shopping Ltd.

**...OPERATIONAL CREDITOR**

**...RESPONDENT**

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 14.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI L.N GUPTA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent :

For the Intervener :

**ORDER**

**IA-3715/2020:-**

Both the sides are present. Counsel for the Respondent prayed for adjournment. At request, matter stands adjourned.

List the matter on 1<sup>st</sup> February, 2021.

— Sd—

(L.N GUPTA)  
MEMBER (TECHNICAL)

— Sd—

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)